

	1990-91	1991-92
Vayudoot		
Passengers	- 4,42,00	3,05,00
Cargo	- Negligible	negligible

Collection of Parking Charges by Air Taxi Operators

Sir.

(b) Does not arise.

7443. SHRI SUDARSAN RAYCHAUDHURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

Alleged Mal practices in ITDC

7445. SHRI SHANKARAO D. KALE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amount collected by the Government towards parking charges from the air taxi operators, month-wise and operator-wise at Bombay, Delhi Madras and Calcutta airports;

(b) whether the rate chargeable as parking charges and landing charges to the private Air Taxi operators is the same as chargeable to the Indian Airlines; and

(c) if not, the reasons therefor?

(a) whether attention of the Government has been drawn to the news item captioned 'pilferage rampant in restaurant's appearing in the 'Hindustan Times' dated April 13, 1993;

(b) if so, the facts thereof; and

(c) the action taken against those found guilty?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). The information is being collected and will be laid on the Table of the House.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Yes Sir. The News item relates to the losses suffered by ITDC due to pilferage in the Restaurants of some of ITDC Hotels, alleged assault on offices, of ITDC, mis-appropriation of expenditure tax by some employees of the Janpath Hotel, etc.

Pilots Joining Singapore Airlines

7444. SHRI SAIFUDDIN CHOUDHURY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India have any understanding with Singapore Airlines for not employing its crew members until N.C.C. is obtained from Air India; and

(b) if so, the details thereof?

(c) Minor cases of pilferage by the staff of the Restaurants of some of the ITDC Hotels have come to the notice of the Management from time to time. The cases of pilferage are investigated by the Vigilance Division of the Hotels. On the basis of investigations, disciplinary authorities take suitable action against the erring employees.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No,

As regards the alleged assault on Offices,